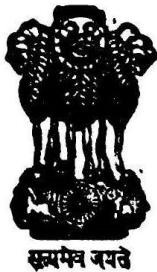


**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)**



FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

THIRTY-FOURTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-fourth Report.

2. The Committee met on the 4th December, 1973 for—

- I. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- II. Allocation of time to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, the 7th December, 1973.

Classification and allocation of time to Bills

3. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

4. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of time to Resolutions

5. The Members who had tabled the resolutions were invited to attend the sitting. Shri B. K. Daschowdhury attended.

6. The Committee recommend the allocation of time as follows:—

(1) Resolution regarding Freight equalisation and cash incentives for certain commodities.	2 hours
(2) Resolution regarding Need-based minimum wages for workers.	2 hours
(3) Resolution regarding Right to work	2 hours

Recommendations

7. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (ii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

December 4, 1973
Agrahayana 13, 1895 (Saka)

G. G. SWELL.

Chairman,

Committee on Private Members' Bills
and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recom- mended	Time re- commended by the Co- mmittee
1	2	3	4	5
1	The Untouchability (Offences) Amendment Bill, 1973 (<i>Amendment of sections 2, 3, etc.</i>) by Shri Madhu Limaye.	64 of 1973	B	2 hours
2	The Representation of the People (Amendment) Bill, 1973 (<i>Insertion of new sections 77A and 168A</i>) by Shri Madhu Limaye.	71 of 1973	B	2 hours
3	The State Bank of India (Amendment) Bill, 1973 (<i>Amendment of sections 17, 19, etc.</i>) by Shri Madhu Limaye.	63 of 1973	B	2 hours
4	The Aligarh Muslim University (Amendment) Bill, 1973 (<i>Amendment of Long Titles and Preamble, etc.</i>) by Shri C. H. Mohammed Koya.	83 of 1973	B	2 hours